

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 50653 Of 2019

[Arising out of Order-in-Appeal No. 993 (CRM)CE/JDR/2018 dated 11.09.2018 passed by the Commissioner (Appeals) of Central Excise & Central Goods and Service Tax, Jodhpur]

Seema Chhabra

House No. A 104 IDC CGHS Limited
Plot No. 8C-Sector-11 Dwarka

: Appellant

Versus

**Commissioner of Central Goods
Service Tax and central Excise,**

142-B, Hiren Magari, Sector – 11, Near
Shahi Bagh Udaipur Rajasthan

: Respondent

APPEARANCE:

Ms. Kainaat, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No. 55763/2024

Date of Hearing:08.05.2024

Date of Decision:08.05.2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.